

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:210

ANSWERED ON:06.07.2004

DIVERSION OF QUOTA OF POWER AND COAL FROM MP TO MAHARASHTRA

Pateriya Smt. Neeta

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government has received a representation from the State Government of Madhya Pradesh in regard to sudden diversion of quota of power and coal from Madhya Pradesh to Maharashtra;
- (b) if so, the details thereof, along with the reasons therefor;
- (c) the corrective steps taken by the Union Government in this regard; and
- (d) the other steps taken/proposed to be taken by the Government to improve the power situation in Madhya Pradesh?

**Answer**

THE MINISTER OF POWER ( SHRI P.M. SAYEED )

(a) : A letter was received from the Chief Minister, Madhya Pradesh addressed to the Union Power Minister on 27.05.2004 regarding restoration of 90 MW power to Madhya Pradesh.

(b) : 15% power in central generating stations is kept unallocated at the disposal of the Central Government for meeting the emergent/seasonal requirements of States/UTs in the region from time to time. Keeping in view the prevailing shortages in the State of Maharashtra and unforeseen reduction in power generation by about 900 MW at Koyna hydro station due to less availability of water, 98 MW additional power from 15% unallocated quota in Central Generating Stations in Western and Eastern regions was temporarily made available to Maharashtra by reducing allocation of Gujarat and Madhya Pradesh for a period of one month w.e.f. 25th May 2004.

(c) : This power has already been restored to Madhya Pradesh after expiry of one month.

(d) : Electricity is a concurrent subject. Supply and distribution of electricity in a State is the responsibility of the State Government/State Power Utility concerned which decides the priorities of power supply to various categories of consumers/areas in the State. Government of India only supplements the efforts of the State Governments by setting up of power plants through Central Public Sector Undertakings in Central Sector. However, the following steps have been taken by the Central Government to improve the power situation in the MP:-

(i) Additional allocation/assistance of about 1200 MW was provided to Madhya Pradesh (highest assistance given to any State), including allocation from 15% unallocated quota in the Central Sector Stations in Western and Eastern Regions, special allocation of 143 MW temporarily from Rajasthan Nuclear Power Plant in Northern Region and supplies facilitated by the Power Trading Corporation. However, the regular arrangement made at the instance of Central Government through Power Trading Corporation (PTC) for Madhya Pradesh to supply about 500 MW of power got reduced by almost 250 MW because Madhya Pradesh State Electricity Board (MPSEB) did not renew the arrangement beyond May, 2004 with PTC. Subsequently, on the request of Government of Madhya Pradesh arrangements for supply of about 100 MW during peak hours and 200 MW during off-peak hours was made toward the end of May, 2004 through PTC under bilateral arrangement.

(ii) In addition, four (4) units of 125 MW, each have been synchronized at Indirasagar Hydroelectric Project by Narmada Hydro Electric Power Corporation in the months of September and November, 2003 and January, 2004 and its entire generation, is supplied to Madhya Pradesh.